

226

**Jammu and Kashmir
Pollution Control Committee**

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0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPC/NGT/OA 1211-2024/26/ 2433

Dated:- 25 -02-2026.

Sub:-Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 09-12-2025 passed in OA No. 1211/2024, titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors".

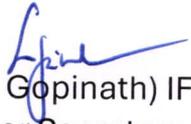
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order **dated 09-12-2025 passed in OA No. 1211/2024, titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors"**, the report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above.


(Dr. R. Gopinath) IFS
Member Secretary
J&K PCC

Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi

Original Application No. 1211 of 2024

IN THE MATTER OF

"Raja Muzaffar Bhat Vs UT of J&K &
Ors."

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal Order dated 09-12-2025 passed in O.A No. 1211/2024 titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors."

Background: -

The Hon'ble National Green Tribunal (NGT) was pleased to pass following directions vide its order dated 09-12-2025 in the O.A No. 1211/2024 operative part of which is as under: -

"Learned Counsel appearing for the UT of J&K and J&KPCC submits that report of the Joint Committee will be positively filed within four weeks. He is directed to supply an advance copy of the report to Counsel for the Applicant who can file objection to the report within two weeks thereafter."

Status Report:

In compliance to the aforesaid order of Hon'ble National Green Tribunal issued on dt. 09-12-2025 in OA No. 1211 of 2024, the report of the J&K Pollution Control Committee is as follow:

1. That Regional Director J&K PCC Kashmir was requested to share the report of Joint Committee vide this office No. JKPC/Sc./OA-1211-2024/26/1993; dated: 10.01.2026 and No.

JKPCC/Sc./OA-1211-2024/26/2287; dated: 20.02.2026 (Copies enclosed as Annexure 1 and 2).

2. That Deputy Commissioner Budgam was also requested to share report of the Joint Committee vide No. JKPCC/Sc./OA-1211-2024/26/2286-89; dated: 16.02.2026 and No. JKPCC/Sc./OA-1211-2024/26/2288-91; dated: 20.02.2026 (Copies enclosed as Annexure 3 and 4).

3. That Deputy Commissioner Budgam has submitted Copy of the report of the Joint Committee vide No. DCB/ARA/CC/2026/50-51; dated: 23.02.2026 (Copy enclosed as Annexure 5). Highlights of the report are summarized as under:

- i. Site visit was conducted by the Members of the Committee constituted by SDM Beerwah in the presence of representative from J&K Pollution Control Committee (Divisional Officer, J&K PCC Budgam).
- ii. The mining site falls in and adjacent of Sukhnag Nallah near village Sail outside the demarcated forest area.
- iii. As revealed by DMO Budgam, based on identification of sites by flood control division Narbal and considering the emergent nature of Srinagar semi-ring road project, DMO Budgam issued 99 disposal permits in favour of M/s NKC Project Pvt. Ltd. and M/s Rajender Infrastructure (Executing Agencies of NHA I for Phase-I and Phase-II respectively) for cumulative quantity of 4, 94, 194 MT between 01.08.2022 and 24.10.2024.
- iv. The disposal permits were issued under proviso (iii) of Rule 56 of the J&K minor mineral concession, storage, transportation of minerals and prevention of Illegal Mining Rules, 2016 which are exempted from

Environmental Clearance as per MoEF&CC notification S.O.1224(E) dated 28.03.2020.

- v. Additionally, 86 disposal permits were issued in favour of executing agencies such as R&B, PMGSY, J&K PCC etc for 1, 39, 778 MT between 2020 and October, 2024.
- vi. Identification of feasible spots for extraction of river bed material required for construction works in favour of NKC was conducted by the concerned department and two feasible spots in Sukhnag Nallah-at **Sail and Kangripora** were identified.
- vii. **Nature/extent/impact of damage**
 - a) Some deep trenches were found at several spots which have disturbed the bed level and normal flow.
 - b) **Side erosion:** Deployment of heavy machinery has loosen the Nallah profile causing erosion of embankments and making them vulnerable to damage during flash floods. Bunds have been damaged at several spots probably due to movement of heavy machinery/trucks in and out of Nallah.
 - c) **Damage to existing flood works:** Protection works already executed at several spots have been damaged, foundation of existing structures have been left exposed due to the altered bed slope/bed level.
 - d) **Loss to the fish farmer:** Report in this regard has already been filed by DC Budgam before the Hon'ble NGT.

viii. **Illegal Mining activities:** It was observed during inspection of the Committee that in addition to the mining carried out in terms of disposal permits issued by the DMO Budgam, illegal and unregulated mining has been carried out, particularly during the night hours leading to alteration of the natural bed configuration, longitudinal slope and geomorphological stability of the Nallah.

ix. **Action taken by District Administration:**

- a) DMO Budgam has taken stringent actions against Illegal mining under law. 215 vehicles have been seized from January, 2024 to August, 2025 with realization of penalties amounting to Rs. 29.36 lacs.
- b) 26 FIRs have been lodged against habitual offenders and surprise inspection and raids are being conducted regularly to check illegal mining.
- c) At present Illegal extraction has been completely stopped with sustainable enforcement mechanism in place to strictly deal with any violations.

x. **Conclusion:**

- a) Mining activities over a period of time have adversely affected the existing geo-morphological and hydrological profile of Nallah Sukhnag in several aspects.
- b) The combined effect of modifications in the channel bed profile and surface roughness has led to unpredictable fluctuations in the hydraulic gradient line resulting in erratic and unstable flow velocities within the Nallah.

c) Excessive extraction in certain stretches has caused irregular sediment deposition within the mined reaches while simultaneously producing sediments starved flow downstream, thus triggering accelerated scouring and progressive channel erosion in the downstream stretch of the Nallah.

xi. **Recommendations:**

- a) **Complete stoppage** of extraction of RBM from Nallah Sukhnag to prevent any future damage or loss. Though the ban on extraction has already been enforced by the District Administration, the need is to sustain it, allowing the nallah to rejuvenate again.
 - b) Filling of deep trenches and levelling of bed sediment to maintain a regular flow of water.
 - c) Construction of Gabion/Crate check-dams or Weirs with fish ladders at suitable locations as may be identified by Executive Engineer, FSC, Narbal to restore the bed level and regulate the flow velocity.
 - d) Construction of toe walls and slope stabilization measures at vulnerable embankment points to prevent further erosion.
 - e) Restoration of breeding, nursery and feeding grounds for fish by creation of artificial pools.
4. That the Committee report was shared by J&K PCC with other members of the supervisory committee constituted by Hon'ble NGT vide order dated: 24.09.2025 for further comments.
 5. A virtual meeting of supervisory Committee was held on 24.02.2026. Discussions held in the meeting are summarized as under:

- i. Dr. Sandipan Mukherjee, Sc. E Head Ladakh Regional Office, G.B Pant National Institute of Himalayan Environment (NIHE) expressed his views that since the report is qualitative, a spot visit by him is required to have actual assessment of the damage.
- ii. Dr. Khurshid Alam Khan, Deputy Director, Sub-Office MoEF&CC, Jammu pointed out that the report has been received on 23-02-2026, some more time is required by the supervisory committee to examine the same. Additional information is required on damage due to mining in quantitative terms and fixing the responsibility for the damage and to examine the report w.r.t violations of SOPs for mining issued by MoEF&CC on dated 08-08-2022 and 21-08-2023.
- iii. The supervisory Committee members agreed to carry out a site visit and suggest measures for the revival of the Sukhnag river.

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


Dr. R. Gopinath, IFS
Member Secretary
J&K PCC

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233

**Jammu and Kashmir
Pollution Control Committee**

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membersecretaryjkspcb@gmail.com

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**Regional Director
J&K Pollution Control Committee,
Kashmir.**

No.: JKPC/Sc./OA-1211-2024/26/2287

Date: 20-01-2026

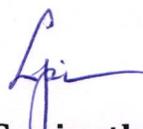
Sub: O.A No. 1211-2024 (I.A No. 329/2025 & 484/2024) titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors".

Sir,

Please refer to the subject cited above. In this connection, I am to convey that Joint Committee's report in the instant matter by the five-member committee constituted by SDM Beerwah has been submitted (Copy enclosed).

As such, you are requested to verify the report and share verification report/comments in this regard by or before 24.02.2026

Yours sincerely,


**Dr. R. Gopinath, IFS,
Member Secretary**

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**Jammu and Kashmir
Pollution Control Committee**
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Rajbagh, Srinagar, 190 008

**Regional Director
J&K Pollution Control Committee,
Kashmir.**

No.: JKPCC/Sc./OA-1211-2024/26/1993

Date: 10-01-2026

Sub: O.A No. 1211-2024 (I.A No. 329/2025 & 484/2024) titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors".

Ref: JKPCC/Sc./OA-1211-2024/25/1798-99; dated: 16.12.2025.

Sir,

With regard to this office No. JKPCC/Sc./OA-1211-2024/25/1798-99; dated: 16.12.2025, on the subject cited above, you are again requested to share the report of the Joint Committee by or before 12.01.2026 for further submission to Hon'ble NGT.

Yours sincerely,


**Dr. R. Gopinath, IFS,
Member Secretary**

**Jammu and Kashmir
Pollution Control Committee**
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925



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Silk Factory Road
Rajbagh, Srinagar, 190 008

**Deputy Commissioner,
Budgam.**

No.: JKPC/Sc./OA-1211-2024/26/2286-89

Date: 16-02-2026

Sub: O.A No. 1211-2024 (I.A No. 329/2025 & 484/2024) titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors".

Ref: No. JKPC/Sc./OA-1211-2024/25/1800-03; dated: 16-12-2025.

Sir,

With reference to this office No. JKPC/Sc./OA-1211-2024/25/1800-03; dated: 16-12-2025 on the subject cited above, you are again requested to share report of the Joint Committee by or before 20-02-2026 as case is listed for hearing on **26-02-2026**.

Yours sincerely,


**Dr. R. Gopinath, IFS,
Member Secretary**

Copy to:

1. Regional Director, J&K PCC, Kashmir.
2. Regional Office, MoEF&CC, Chandigarh.
3. Dr. Sandipan Mukherjee, Scientist-E & Head, Ladakh Regional Care Centre, NIHE, Leh Ladakh (Expert from NIHE) for information.

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Pollution Control Committee**
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**Deputy Commissioner,
Budgam.**

No.: JKPCC/Sc./OA-1211-2024/26/2288-91

Date: 20-02-2026

Sub: O.A No. 1211-2024 (I.A No. 329/2025 & 484/2024) titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors".

Ref: No. JKPCC/Sc./OA-1211-2024/25/1800-03; dated: 16-12-2025.

Sir,

With reference to this office No. JKPCC/Sc./OA-1211-2024/26/2286-89; dated: 16-02-2025 on the subject cited above, you are again requested to share report of the Joint Committee by or before 21-02-2026 as case is listed for hearing on **26-02-2026**.

Yours sincerely,


**Dr. R. Gopinath, IFS,
Member Secretary**

Copy to:

1. Regional Director, J&K PCC, Kashmir.
2. Regional Office, MoEF&CC, Chandigarh.
3. Dr. Sandipan Mukherjee, Scientist-E & Head, Ladakh Regional Care Centre, NIHE, Leh Ladakh (Expert from NIHE) for information.

marked

Government of Jammu and Kashmir
OFFICE OF THE DEPUTY COMMISSIONER, BUDGAM
E-mail:- dcbudgam@gmail.com fax-line: 01951-255204

Member Secretary, J&K Pollution control Committee,
J&K, Jammu/Srinagar.

No: DCB/ARA/CC/2026/ 50-51

Dated: 23/02/2026

Subject: - O.A No. 1211/2024 titled Raja Muzaffar Bhat v/s Union Territory of J&K & Ors. (Constitution of Committee for assessment of damage caused due to Mining/Short Term Permits.)

Sir,

Apropos the subject cited above, kindly find enclosed herewith a copy of report of the Joint Committee submitted by Sub-Divisional Magistrate Beerwah with regard to the subject matter, for perusal and further course of necessary action at your end.

Yours faithfully


23/02/26
Deputy Commissioner,
Budgam

Copy to the: - Sub-Divisional Magistrate, Beerwah for information.

238

Government of Jammu & Kashmir
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE BEERWAH

**Deputy Commissioner,
Budgam.**

No: SDM/BRW/2026/ 5658-59

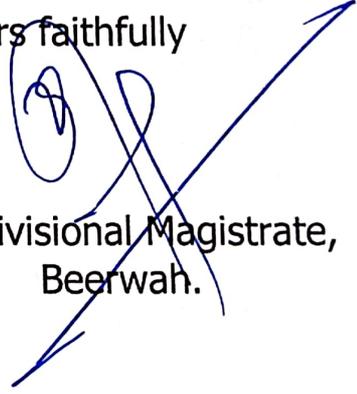
Dated: 23 /02/2026

Subject: - O.A No. 1211/2024 titled Raja Muzaffar Bhat v/s Union Territory of J&K & Ors. (Constitution of Committee for assessment of damage caused due to Mining/Short Term Permits.)

Sir,

Apropos the subject cited above, kindly find enclosed herewith a copy of report prepared by the Joint Committee with regard to the subject matter, for kind perusal and onward submission of the same to the concerned quarters.

Yours faithfully


Sub Divisional Magistrate,
Beerwah.

Copy to:-

1. Member secretary, J&K Pollution Control Committee, Jammu/Srinagar for favour of information and necessary action.

Government of Jammu and Kashmir
Office of the Sub-Divisional Magistrate Beerwah

ڈائری سب ڈیوژنل مجسٹریٹ بیروہ ہانگم

Subject:- O.A No:- 1211/2024 titled Raja Muzaffar Bhat V/s Union Territory of J&K & Others (Constitution of Committee for assessment of damage caused due to Mining /Short Term Permits)

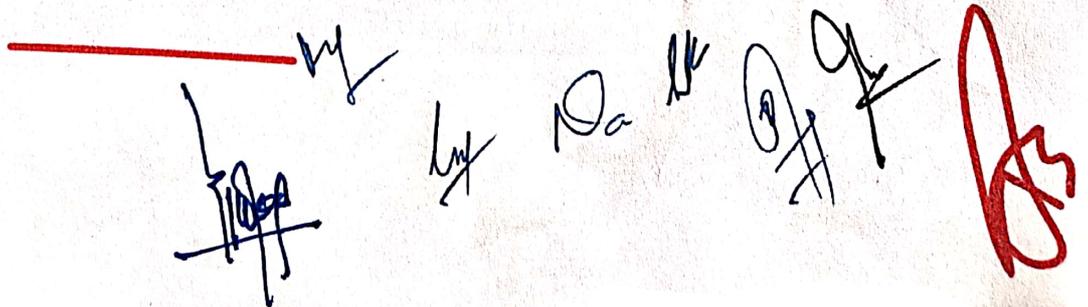
Committee Report

A. BACKGROUND

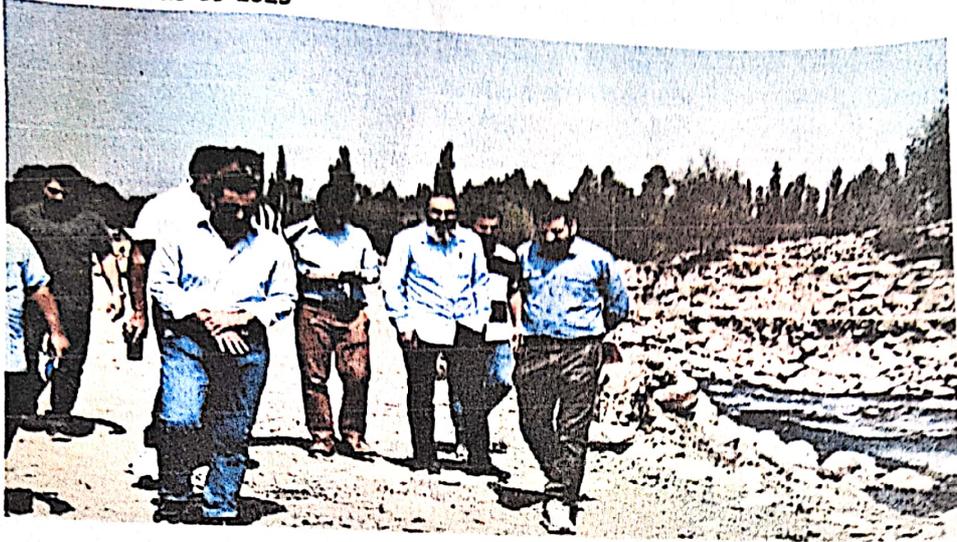
In compliance to order Issued by the Deputy Commissioner Budgam vide endorsement No:- DCB/ARA/CC/2025/1572-78 dated:- 27.08.2025, the meeting of committee members was called by the SDM Beerwah (Chairman of the committee) in his office on 01.09.2025, to proceed on spot to assess the damage caused due to extraction of bed material in Nallah Sukhnag. However due to inclement weather, the meeting was rescheduled and was successfully held on 13.09.2025 followed by site visit. The committee members along with the chairman approached the spot identified by the District Mineral Officer Budgam. The stretch of the stream (Nallah Sukhnag) between Sail & Kangripora, where extraction has been done, was examined and the assessment of damage as directed by the Hon'ble Green Tribunal vide its order dated: 29-07-2025 could not be assessed as the water level in the said stream (Nallah Sukhnag) has increased due to incessant rains in the valley & accordingly more time was sought vide communication No: SDM/BRW/2025/4824, dated: 18.09.2025. Further the constituted committee couldn't assess the damage due to engagement/pre-occupation in the recently held Bye-elections to the Assembly Constituency of Budgam.

Accordingly this office vide letter No: SDM/BRW/2025/5142, dated: 05-12-2025 communicated the Deputy Commissioner, Budgam that the committee has decided that 18.12.2025 will be the date for carrying out the assessment of damage & it was requested that the same may be conveyed to the members of the supervising committee. Subsequently, another meeting of the committee constituted by the Deputy Commissioner, Budgam was held on 18.12.2025 followed by a site visit in presence of the representatives from the JKPC.

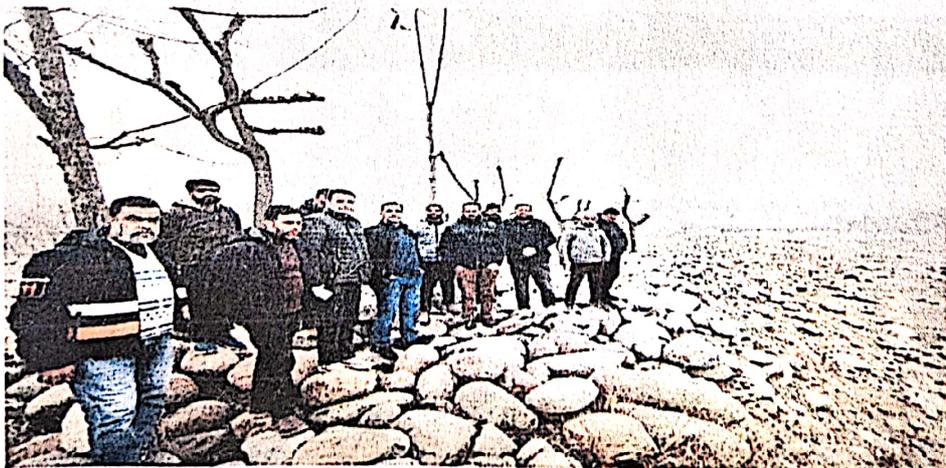
The committee members along with the chairman approached the spot earlier identified by the District Mineral Officer Budgam. The Stretch of the stream (Nallah Sukhnag) between Sail and Kangripora was examined again.



Site visit on: 13-09-2025



Site visit on 18.12.2025



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B. ABOUT NALLAH SUKHNAG

Sukhnag River flows from the several small lakes between the Tosamaidan and Nurpur passes, on the east of the Panjal range. It cascades down the mountains and pours off a 20' cliff at KanjZubji, near the Tosamaidan, as a waterfall. Sukhnag originates from Pir Panjal Range and forms one of the tributaries of Jhelum River. Sukhnag passes through Tosamaidan and flows through several villages in Budgam. Sukhnag originates near Daman Sar, Gurwan Sar, Pam Sar and Bodh Sar. Its main tributaries are Godtar Nalla, Watdar Nalla, Sinwar Nalla and Gurwap Nalla. It joins Ferozpora Nalla of Special Division Tangmarg at Trikoulbal near Gund Ibrahim before entering the Wular Lake. There are several streams originating at the top of the Tosamaidan locale, all of which join to form the Sukhnag River. Ahij canal and Lar canal originate from Sukhnag River which irrigates various areas of district Budgam. The river passes through Arizal, Pethzanigam, Kanigund, Pethzanigam, Bunazanigam, Sail, Beerwah, Rathsun, Pethmakhama, Hanji-Bough, Mazhama, Kawoosa, Narbal, Daslipora, PalhalanGhat, NowgamJheel villages.

**C. MINING SITE/AREA**

The mining site falls in and adjacent of Sukhnag Nallah near village Sail outside the demarcated forest area. The area falls at approximately 3km of arial distance from demarcated forest. Besides the mining/extraction of RBM/Nallah muck permitted by DMO, Budgam there have been reports of illegal mining/extraction of RBM from Nallah Sukhnag about which strict action has been taken by Civil & Police Administration of District Budgam, the details of which is mentioned ahead in this report.

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D. PERMISSIONS ISSUED BY DMO, BUDGAM

As revealed by DMO Budgam, based on identification of sites by Flood Control Division, Narbal, and considering the emergent nature of Srinagar Semi-Ring Road Project, District Mineral Office, Budgam, issued 99 Disposal Permits in favour of M/s NKC Projects Pvt. Ltd. and M/s Rajender Infrastructure (executing agencies of NHA for Phase-I & II respectively) for a cumulative quantity of 4, 94,194 MT between 01.08.2022 and 24.10.2024. He further mentioned that these were Disposal Permits issued under proviso (iii) of Rule 56 of the J&K Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016, which are exempt from Environmental Clearance as per MoEF&CC Notification S.O.1224(E) dated 28.03.2020 (Appendix-IX, Item 7). Additionally, 86 Disposal Permits were issued in favour of executing agencies such as R&B, PMGSY, JKPC etc., for 1,39,778 MT between 2020 and October 2024.

E. REGARDING PERMISSIONS ISSUED TO NKC

According to Executive Engineer, FSC, Narbal,

"After the commencement of the Ring Road project, his office received letters from the Deputy Commissioner, Budgam, regarding the identification of feasible spots in Sukhnag, Shaliganga, and Doodhganga for extraction of river bed material (RBM) required for construction works in favour of NKC. Accordingly, a joint inspection was conducted along with the concerned departments, and two feasible spots in Sukhnag Nallah—at Sail and Kangripora—were identified. All the departments concurred that these locations were suitable for RBM extraction. Based on this, necessary recommendations were issued by this office for extraction of RBM from the identified sites under specific terms and conditions. Subsequently, after issuance of the disposal permit by the District Mineral Officer (DMO), Budgam, RBM extraction was undertaken by NKC.

F. NATURE/EXTENT/IMPACT OF DAMAGE

The damage as assessed by the committee members is stated as under:

1. Some deep tranches were found at several spots which have disturbed the bed level & normal flow.
2. Side Erosion: - Deployment of heavy machinery has loosened the Nallah profile, causing erosion of embankments and making them vulnerable to

- damage during flash floods. Bunds have been damaged at several spots probably due to movement of heavy machinery/trucks in and out of nallah.
3. **Damage to Existing Flood Works:** -Protection works already executed at certain spots have been damaged, foundations of existing structures/works have been left exposed due to the altered bed slope/ bed level.
 4. **Loss to the fish farmer:** That with regard to the issue of loss to the fish farm, the Deputy Commissioner, Budgam has already filed the report in para. 5 of the Reply affidavit filed earlier before the Hon'ble Tribunal.
However, it is pertinent to mention here that the the use of the Nallah water to the fish farm was found to be without any NOC or permission from the Competent Authority.

G. Illegal Mining activities by notorious and unscrupulous elements.

During inspection of the committee at the site, it got revealed from the local enquiry and upon examination of records, field observations that in addition to the mining carried out in terms of disposal permits issued by the DMO, Budgam, illegal and unregulated mining activities have been carried out by unscrupulous elements local tractor operators particularly undertaken during night and off hours without any approval, supervision, or adherence to statutory safeguards with the apparent objective of evading detection and circumventing regulatory supervision by the concerned departments and law enforcement agencies.

These illegal activities by such elements were carried out without any approval, regulatory supervision, scientific methodology, or adherence to environmental safeguards. Such clandestine and intermittent operations, executed outside the ambit of regulatory oversight, have materially altered the natural bed configuration, longitudinal slope, and geomorphological stability of the Nallah.

H. Action Taken by District Administration :

The District Administration Budgam has taken several steps to curb the illegal & unscientific methods of extraction of RBM from Nallah Sukhnag by keeping strict vigil over the violators. It is apt to mention herein that the District Mineral Officer, Budgam has taken stringent action against illegal mining under law. From January 2024 to August 2025, 215 vehicles have been seized, penalties amounting to Rs. 29.36 lakhs realized, and 26 FIRs lodged against habitual offenders. Surprise inspections and raids are being conducted regularly to check illegal mining. At present, the illegal extraction has been completely stopped with sustainable enforcement mechanism in place to strictly deal with any violations by the unscrupulous elements.

I. Conclusion & Recommendations of the committee:

(i) Conclusion:

After the spot inspection conducted by the Committee members and upon consideration of the observations made by experts from various disciplines, it has been observed that mining activities have, over a period of time, adversely affected the existing geomorphological and hydrological profile of Nallah Sukhnag in several respects. Such haphazard and clandestine extraction has substantially increased roughness and altered the natural bed grade, thereby disturbing the energy gradient of the flow. The combined effect of the modifications in the channel bed profile and surface roughness has led to unpredictable fluctuations in the Hydraulic Gradient line (HGL) resulting in erratic and unstable flow velocities within the Nallah.

Excessive extraction in certain stretches has caused irregular sediment deposition within the mined reaches, while simultaneously producing sediment-starved flow downstream. This sediment-deficient water, possessing enhanced erosive capacity, has triggered accelerated scouring and progressive channel erosion in the downstream stretches of the Nallah.

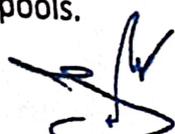
In view of the foregoing, while environmental damage to the Nallah is evident and requires remedial attention. The prevailing circumstances call for stringent preventive, surveillance, and enforcement measures against illegal mining activities, along with restorative interventions to rehabilitate and stabilize the ecological and hydraulic integrity of Nallah Sukhnag.

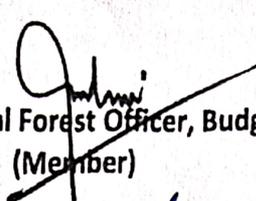
(ii) Recommendations:

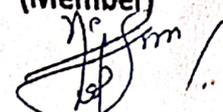
In order to restore the Nallah Sukhnag to a stable state, following measures are recommended to prevent further damage and degradation to the said Nallah:

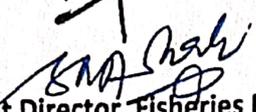
1. Complete stoppage of extraction of RBM from Nallah Sukhnag to prevent any future damage or loss. Though the ban on extraction has already been enforced by the District Administration, the need is to sustain it, allowing the nallah to rejuvenate again.
2. Filling of deep trenches and leveling of bed sediment to maintain a regular flow of water.
3. Construction of Gabion/ Crate Check-dams or Weirs with fish ladders at suitable locations as may be identified by Executive Engineer, FSC, Narbal to restore the bed level and regulate the flow velocity.

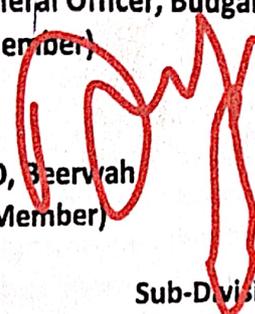
- 4. Construction of toe walls and slope stabilization measures at vulnerable embankment points to prevent further erosion.
- 5. Restoration of breeding, nursery and feeding grounds for fish by creation of artificial pools.

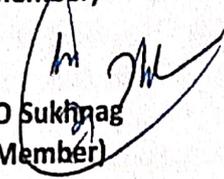

Executive Engineer, FSC Narbal
(Member)

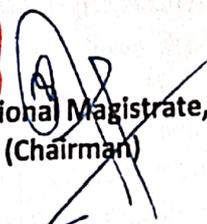

Divisional Forest Officer, Budgam
(Member)

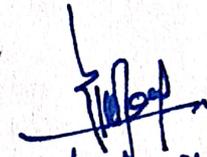

District Mineral Officer, Budgam
(Member)


Assistant Director, Fisheries Budgam
(Member)


BDO, Beerwah
(Member)


BDO Sukhnag
(Member)


Sub-Divisional Magistrate, Beerwah
(Chairman)


District Officer
P.O. Budgam